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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-06/11412/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Shri Paban Chandra Kalita ,
The District & Sessions Judge,
Dhubri

Dated Guwahati, the 30th November, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Your letter no. DJ.VIII-7/2010-11/12466/E, dated 04.11.2024

Sir,

With reference to the above, I am directed to inform you that you have been allowed to avail LTC for the block period of 2022-2024 for travelling from Dhubri to Goa via Guwahati-Mumbai and return, w.e.f. 22.12.2024 till 28.12.2024, along with your wife Smti Bhanita Kalita, dependent son, Sri Mrigank Kalita and dependent daughter, Smti Bhabana Kalita (subject to fulfilling criteria as dependant family members), by the shortest possible route, as per existing Rules.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/11413-11415 /2024/A.

Dated 30th November, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

REGISTRAR (VIGILANCE)

30/11/24